

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IB/667/ND/2023

IN THE MATTER OF:

IDBI Trusteeship Services Ltd.	...	Applicant
Versus		
Saya Homes Pvt Ltd.	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 31.01.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Satendra K. Rai, Ms. Ruchika, Advs.

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent are present physically and have submitted that settlement talks are going on between the parties and there is a possibility of amicable resolution of the matter and seek a short adjournment. We have heard the submissions made by Learned Counsel for the applicant and Learned Counsel for the respondent.

Both the parties are directed to file a joint memo with regard to settlement talks.

Let this matter be posted to 14.02.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)